The Tamil Nadu Revenue Commissioner Act, 1849

Act 10 of 1849

Keyword(s):
Board of Revenue, Duties of Board of Revenue
An Act for appointing a Commissioner of Revenue

WHEREAS it is expedient that the [State Government] should be empowered to depute a Member of the Board of Revenue to perform in any of the districts of [the State] all or any of the duties which,

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1 The short title was given by the Repealing and Amending Act, 1901 (Central Act XI of 1901).

This Act was declared by the Laws Local Extent Act, 1874 (Central Act XV of 1874), s. 4 and the Second Schedule, to be in force in the whole of the State of Tamil Nadu except the territories mentioned in the Sixth Schedule to that Act.

This Act was extended to the merged State of Pudukkottai by section 3 of, and the First Schedule to, the Tamil Nadu Merged States (Laws) Act, 1949 (Tamil Nadu Act XXXV of 1949).

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 3 of, and the Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1957 (Tamil Nadu Act XXII of 1957), repealing the corresponding law in force in that territory.

2 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

3 The words "at Madras" were omitted by paragraph 4 of, and the Schedule to, the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

4 This expression was substituted for the expression "Governor of Fort St. George in Council" by ibid.

*These words were substituted for the words "that Presidency" by ibid.
by the general Regulations and laws of "[the State],
belong to the Board of Revenue collectively; It is
enacted as follows:—

1. The "[State Government] may, from time to
time whenever "[they] shall see fit, depute a Member
of the Board of Revenue to perform alone, in any of
the districts of "[the State], all or any of the duties
which, by the general Regulations and laws of "[the
State], belong to the Board of Revenue collectively.

2. When a special commission shall be given to a
Member of the Board of Revenue under this Act,
the Member of the Board named therein shall, by
virtue thereof, be empowered to exercise, within
the limits of his commission, all the powers and
duties which by law are vested in the Board of
Revenue collectively, without exception, or subject to
any exceptions or restrictions which shall be prescri-
bbed in such commission; and all Regulations and
Acts concerning the Board of Revenue shall be
deemed to apply to the said Commissioner within the
limits of his commission, and with regard to all things
concerning the revenues of the district included in it,
so far as is necessary to give full effect to his commis-
sion and to this Act.

3. Every such commission shall be published in
the "[Official Gazette], and the Commissioner shall
enter on his office from the date of such publication;
and in like manner the revocation or other determi-
nation of any such commission shall be published in
the "[Official Gazette].

1 These words were substituted for the words "the Presidency"
by paragraph 4 of, and the Schedule to, the Tamil Nadu Adaptation
of Laws Order, 1970, which was deemed to have come into force
on the 14th January 1969.

2 This expression was substituted for the expression "State
Government of Madras" by ibid.

3 This word was substituted for the word "he" by the
Adaptation Order of 1937.

4 These words were substituted for the words "Fort St. George
Gazette" by ibid.
4. The correspondence and other documents belonging to any such commission shall be deposited on the determination thereof, in the office of the Board of Revenue, and shall be deemed records of the said Board.

ACT No. XII OF 1851.

[THE MADRAS CITY LAND-REVENUE ACT, 1851.]

[14th November 1851.]

An Act for securing the Land-revenue of Madras.

WHEREAS it is expedient that the land-revenue belonging to any such commission shall be deposited on the determination thereof, in the office of the Board of Revenue, and shall be deemed records of the said Board.

1. All assessable lands not the property of the Government within the local limits of the ordinary original civil jurisdiction of the High Court of Judicature at Madras, should be ascertained and collected in as summary a manner as in other parts of the territories under the Government; it is enacted as follows:—

1. The short title was given by the Repealing and Amending Act 1901 (Central Act XI of 1901).

2. According to the direction in the Adaptation Order of 1937, the words "East India Company" should be changed into "the Crown" and consequently the expression "the East India Company" in the Act should read as "the Crown". The superfluous "the" in the expression "the Crown" was omitted with effect from the 1st April 1937 by section 3 (2) of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951). The words "the Government" were substituted for the words "the Crown at Madras" by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1955 (Tamil Nadu Act XXXVI of 1955).

3. These words were substituted for the words "within the limits of the Town of Madras as defined in s. 12, Regulation II of 1802 of the Madras Code" by the Amending Act, 1891 (Central Act XII of 1891).

4. The words "of the Crown" were omitted by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1955 (Tamil Nadu Act XXXVI of 1955).

5. The words "the Crown" were substituted for the words "East India Company" by the Adaptation Order of 1937 and the word "Government" was substituted for "Crown" by the Adaptation Order of 1950—see also footnote 2 above.

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